1990-91 had suggested that a time-bound i scheme could be considered which would permit undeclared incomes and hidden wealth to be used for one or more social purposes, such as slum clearance, building of houses for lower and middle income groups and setting up of specified agrobased industries in rural/backward areas. The suggestions received in response to the said proposal are under consideration of the Government.

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Vacant post of Chairman and Managing **Director of British India Corporation** i Limited, Kanpur

3415. PROF. SOURENDRA BHATTA-CHARJEE: Will the Minister of TEX TILES be pleased to state:

- (a) whether the post of Chairman and Managing Director of the British India Corporation Limited, Kanpur has been lying vacant for about two months;
- (b) whether there have been frequent changes in the interim arrangements; and
 - (c) if so, what are the details thereof?

THE MINISTER OF TEXTILES WITH ADDITIONAL CHARGE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV: (a) Yes, Sir.

(b) and (c) There has been only one change in the interim arrangement. The Joint Secretary holding additional charge of Chiarman nad Managing Director, British India Corporation Ltd.'s post was transferred and replaced by another Joint Secretary who has also been given additional charge of CMD, BIC.

Assessment of Assets of Officials of ITDC

3416. SHRI N. E. BALARAM: Will the Minister of TOURISM be pleased to state:

- (a) whether ITDC is assessing annually the assets of those officials engared at sales outlets in areas of public dealings and also those holding the position of Deputy General Managers and above;
- (b) whether the officials states in (a) above are rotated regularly in ITDC after * completing their span of service of about three years at a particular place;
- (c) if so, what is the number of such officials who are on the same place of work

beyond three years as on April, 1990 unit Division-wise; and

to Questions

(d) what steps are being taken to transfer the said employees to enforce the policy laid down?

THE MINISTER OF STATE IN THE MINISTRY OF **PARLIAMENTARY** AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): (a) to (d) All employees of ITDC (excluding Class IV employees and non-executive employees of Hotel and Catering Units) are required to furnish their immovable property returns to the Management once every two years. They are also required to report every transaction concerning movable property if the value of such prop«rty exceeds Rs. 2500/-. The employees appointed in different disciplines divisions upto the pay scale of Rs. 1300-1700 belong to distinct cadres and their seniority is maintained separately discipline-wise. As such, the officials engaged at sales outlets in different divisions are transferred/rotated from time to time within their own discipline depending upon administrative/operational needs of the Corporation.

Availability of lead in Cuddapah District of Andhra Pradesh

- 3417. DR. NARREDDY THULSI REDDY : Will the Minister of STEEL AND MINES be pleased to state:
- (a) whether it is a fact that lead is available in Brahmamgari Matam area of Cuddapah district of Andhra Pradesh; and
- (b) if so, what are the details thereof and what steps have been taken to explore it?

THE MINISTER OF STEEL AND MINES WITH ADDITIONAL CHARGE OF THE MINISTRY OF LAW AND JUSTICE (SHRI **DDSTESH** GOSWAMI) : (a) No Sir.

(b) Does not arise.

बैंक आफ इण्डिया में कार्यकारी निवंशक की

3418. श्री जनंतराम जायसवाल : क्या वित्त मंत्री यह बताने की कपा करेंगे कि :

में बैंक आफ इण्डिया के महाप्रबंधकों ने उक्त बैंक के अधिशासी निद्शेक के पद पर श्री ए. तथा माननीय प्रधान मंत्री को टोलेक्स संदोश तथा अभ्यावेदन भेजकर, अपरी आपत्ति तथा क्षोभ प्रकट किया था; यदि हां, तो अपने टेलेक्स संदेशों तथा अभ्यादेदनों में उन्होंने क्या-क्या मुद्दे उठाए हैं और क्या सरकार ने उनकी शिकायतों की दूर करने के लिए कोई कार्यवाही की हैं; और

(ख) यदि नहीं, तो इसके क्या कारण ਛਾਂ ?

विक्त मंत्रालय में उप मंत्री (श्री अनिल बास्त्री): (क) और (क) श्री ए. टी. दन्नीर reaction to these Income-tax, Wealth Tax and संल्वाम की नियुक्ति 15-3-1990 से बैंक आफ इंडिया के कार्यकारी निद्रोक्त के रूप में की गई थी । बैंक आफ इंडिया के महा प्रबंधकों से उक्त नियुक्ति के खिलाफ अभ्या-वेदन प्राप्त हुए थे, जिनमें क्षीभ व्यक्त किया गया था तथा बैंक आफ इण्डिया के कार्यकारी निदंशक के पद को बँक के अधिकारियों में से ही भरे जाने पर जोर दिया गया था। चुंकि सरकार ने सभी सम्बद्ध तथ्यों पर गौर करने के बाद ही बैंक आफ इंडिया के कार्य-कारी निदंशक के पद पर नियुक्ति की शी, इसलिए नियुक्ति पर पूर्निकार का सकाल पैदाही नहीं होता।

Report-third 'Armanian Church of the Vanishing Wealth'

34419. SHRI SUBRAMANIAN SAW-MY : Will the Minister of FINANCE be pleased to refer to the answer to Unstar-red Question 202 given in the Rajya Sabha on the 29th March, 1990 and state:

(a) whether Government have since made progress beyond the preliminary investigation stage and has authenticated documents available on illegal conversion into foreign exchange and investments abroad by Indian citizens who are ex-Directors Gouri Commercial

(क) क्या यह सच है कि मार्च, 1990 Company Pvt. Ltd. and an exporting firm RSI (India) Private Ltd., Calcutta;

- (b) whether Government's attention has been drawn to a newspaper report which टी. पन्नीर सेल्वाम की निय्वित ८२, उन्हें appeared in the Sunday Mail, Calcutta dated the 15th April, 1990 titled 'Armanian Church property sold illegally referring to modus operandi, documentary evidence and addresses of property held by these persons in Australia purchased from moneys illegally sent abroad:
 - (c) whether Government's attention has also been drawn to report in the Illustrated Weekly of India (June 24-30, page 59) titled "The London Street Scam" regarding the above illegal activities of these persons and of another sookias declaring in a document in USA his net assets worth 2 million dollars and annual income at \$ 100.000:
 - (d) if so, what is the Government's FERA Act violations; and
 - (e) what steps Government have taken to repatriate this massive illegal foreign exchange outflow?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (e) The case is still under investigation at this stage. Nothing can be said about the alleged transactions referred to in parts (a), (b) and (c) of the question. Appropriate action as per law will be taken on completion of the investigations.

FEDAI as a Mandatory Body of Public **Sector Banks**

3420. SHRI KAMAL MORARKA: Will the Minister of FINANCE be pleased to state

- (a) whether Foreign Exchange Dealers Association of India is a mandatory body as far as public sector banks are cancerned;
- (b) whether Government are aware that one Mr. Anantkrishnan is running this organisation singlehanded in an arbitrary manner:
- (c) whether Government are also aware that this organisation is allowing foreign exchange stock broker firms to encourage restrictive practices with respect to employees working with them and wishing to change jobs; and